

ITEM NO.1503
(For Judgment)

COURT NO.4

SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No.7000/2021
Petition(s) for Special Leave to Appeal (C) No.18591/2021

AVNI PRAKASH

Petitioner(s)

VERSUS

NATIONAL TESTING AGENCY (NTA) & ORS.

Respondent(s)

Date : 23-11-2021 This appeal was called on for pronouncement
of Judgment today.

For Petitioner(s) Mr. Rushabh Vidyarthi, Adv.
Mr. Vikas Jain, AOR
Mr. Manjeet Rathor, Adv.

For Respondent(s) Mr. Rupesh Kumar, AOR
Ms. Neelam Sharma, Adv.
Ms. Pankhuri Shrivastava

UPON hearing the counsel the Court made the following
O R D E R

- 1 Hon'ble Dr Justice Dhananjaya Y Chandrachud pronounced the judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice A S Bopanna.
- 2 Leave granted.
- 3 The Civil Appeal is disposed of in terms of the signed reportable judgment.
- 4 Pending applications, if any, stand disposed of.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Court Master

(Signed Reportable Judgment is placed on the file)